

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.457/2025**

**GULSHAN KUMAR ALIAS
GULSHAN CHAUDHARY**

APPLICANT

VERSUS

**STATE OF UTTAR PRADESH &
ORS.**

RESPONDENT(S)

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THROUGH

Priyanka

Place: New Delhi

Date:09/12/2025

Priyanka swami

Advocate

F-13, Jangpura, New Delhi 110014

E-mail: advpriyankaswami@gmail.com

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**REPLY ON BEHALF OF DISTRICT MAGISTRATE, SAHARANPUR
WITH AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:-

- 1.** The Respondent respectfully submits this reply in compliance with the directions of this Hon'ble Tribunal and denies all allegations, averments and statements made in the Original Application except those specifically admitted herein.
- 2.** The allegations raised in paragraph 3 of the application are incorrect, misconceived and contrary to the factual and revenue position of the land in question. It is submitted that land bearing Khasra No. 1578 situated at Village Nanauta, admeasuring 1.2080 hectares, does not contain and has not contained any pond or water body for the last approximately five decades. The said land has been duly recorded as inhabited land in government and revenue

documents, and therefore the allegation that the land is a pond or water body is denied.

3. It is further submitted that no new construction has been raised on the said land by Defendant Nos. 5 and 8. The land in question was validly purchased by Smt. Naseem Bano, who is not arrayed as a party in the present proceedings. She has been in occupation of the said land in accordance with valid title documents and has been operating shops standing on the land. The work presently visible on site constitutes only the reconstruction and renovation of old, existing shops. There is no encroachment or fresh construction upon any pond or water body, for the reason that no such pond exists at the site.
4. It is also submitted that since the land is admittedly recorded as inhabited land, the dispute, if any, concerning individual rights, title or possession falls within the jurisdiction of the Hon'ble Civil Court. Accordingly, a civil suit was instituted by Smt. Naseem Bano bearing Case No. 224/25 titled as *Smt. Naseem Bano vs. Gulshan Chaudhary & Others*, before the Court of Civil Judge (Junior Division), Deoband, District Saharanpur. The Hon'ble Civil Court has been pleased to grant an injunction order on 05.08.2025 restraining interference in her lawful possession. The Respondent submits that the said judicial order governs the civil rights at present. **The true photographs of the existing old shops at Khasra No. 1578, Village Nanauta, showing the reconstruction of pre-existing structures and the absence of any pond or water body, are annexed as Annexure-1.**

5. That despite the subsisting injunction order granted by the Civil Court, and in full respect and compliance of the order dated 16.09.2025 passed by this Hon'ble Tribunal, all work on the site has been voluntarily stopped. No further reconstruction or renovation activity is being carried out at the location.
6. That the statement made subsequently in paragraph 5 of the application is also incorrect since, as noted above, the renovation work was being undertaken not by Defendant Nos. 5 and 8 but by the lawful purchaser and leaseholder, Smt. Naseem Bano, and such work pertained only to old existing shops. The statement in paragraph 6 is wholly denied since the land indisputably falls within Village Nanauta and has no connection with Village Tikrol. The assertions in paragraphs 7 and 8 of the application are denied for the same reason that there has been no pond in existence in or around Khasra No. 1578 for several decades and the land remains duly recorded as inhabited land. **True copy of the site map authenticated by the Nagar Panchayat Nanauta showing that Khasra No. 1578 is situated in Village Nanauta and not in Village Tikrol is annexed herewith as Annexure-2.**
7. That the statement in paragraph 9 requires no comment except to clarify that the land has been recorded as abadi in revenue records since 1974, which is prior to the enforcement of the National Green Tribunal Act, 2010. The contention raised in paragraph 10 is not acceptable to the Respondent as the issue of jurisdiction is governed by the existing laws and the factual position already clarified. The statements made in paragraphs 11 and 12 of the application do not call for any comments.

8. That Khasra No. 1578, measuring 1.2080 hectares and situated in village Nanauta Pat 1 A.H. Z A (New Boundary), was originally recorded as *Johad* in Chakbandi Akar Patra-41 and 45 of 1374 Fasli. However, by order dated 20.04.1974 passed by the then Sub-District Magistrate/Pargana Officer, Deoband, the land was duly recorded as **inhabited land**, and continues to be classified as Category 6(2) in the revenue records till date. The said land was later included in the organized development plan of Nagar Panchayat Nanauta and selected for construction of shops under Proposal No. 02 dated 24.07.1996. Consequently, 56 government-funded shops were constructed at a cost of ₹48.45 lakh and presently exist on the site. The remaining portion of land has been allotted on lease at a premium in the interest of public use, revenue generation and overall benefit of Nagar Panchayat Nanauta. No pond or water body has existed on or around the said plot for nearly 50 years. Mrs. Naseem Bano, the present allottee, has only reconstructed old shops due to land subsidence caused by highway work, and no new construction has been raised.
9. That since the subject land is duly recorded as inhabited land in government records since 1974 and houses longstanding construction, the matter falls squarely within the jurisdiction of the Hon'ble Civil Court. Accordingly, Mrs. Naseem Bano filed Civil Case No. 224/25 titled *Mrs. Naseem Bano vs. Gulshan Chaudhary & Others* before the Court of Civil Judge (J.D.), Deoband, Saharanpur, wherein an injunction order dated 05.08.2025 has been passed restraining any interference with her peaceful possession over the property, shown as Plot A, B, C, D, situated at Mohalla

Sheikhzadagan, Town Nanauta. Although the NGT Act came into force only on 02.06.2010, the said land has continuously remained recorded as inhabited since 1974. Nevertheless, in compliance with the order dated 16.09.2025 passed by this Hon'ble Tribunal, the reconstruction work being carried out by Mrs. Naseem Bano has been stopped and the possession has been restored to Nagar Panchayat Nanauta. **The true copy of the Civil Court injunction order dated 05.08.2025 passed in Case No. 224/25 titled *Smt. Naseem Bano vs. Gulshan Chaudhary & Others* is annexed as Annexure-3.**

- 10.** In view of the above factual and legal position, the Respondent most respectfully submits that the land under Khasra No. 1578 is not a pond or water body, and the allegations made by the applicant are unfounded, misconceived, and contrary to revenue records and judicial orders.

THROUGH



Place: New Delhi

Priyanka swami

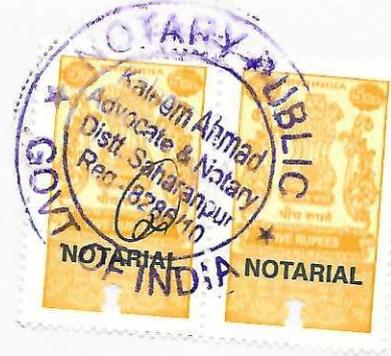
Date: 09/12/2025

Advocate

F-13, Jangpura, New Delhi 110014

E-mail: advpriyankaswami@gmail.com

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GULSHAN CHAUDHARY**

APPLICANT

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**STATE OF UTTAR PRADESH &
ORS.**

RESPONDENT(S)

AFFIDAVIT

I, Manish Bansal, aged about 35 years S/o Ramavtar Bansal is presently posted as District Magistrate Saharanpur, U.P. having its office at Saharanpur.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



Manish

DEPONENT

VERIFICATION

Verified on solemn affirmation at Saharanpur on this 11th day December of 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom

IDENTIFIED BY

KALEEM AHMAD
Advocate
Reg. No. 10533/01
Ch.-63, Civil Court, SRE
Mob.-9359206239

[Handwritten signature]

DEPONENT



2 No 4844

[Faint typed text with handwritten corrections]
made before me on
at my office on 11th day of December
at Saharanpur
is identified by Manish Bansal & Kamal Bansal
The contents of the affidavit have been
explained to the deponent who has
understood them.
Saharanpur
11/12/2025



भारत सरकार
GOVERNMENT OF INDIA



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



ਮਨੀਸ਼ ਬਾਂਸਲ
Manish Bansal
ਜਨਮ ਮਿਤੀ/ DOB: 14/01/1990
ਮਰਦ / MALE



ਪਤਾ:

ਸਪੁੱਤਰ: ਰਾਮ ਅਵਤਾਰ ਬਾਂਸਲ,
ਮਕਾਨ ਨੰਬਰ 207/ਏ, ਗਲੀ ਨੰਬਰ
2, ਨੇੜੇ ਬਾਂਸਲ ਹਸਪਤਾਲ ਅਤੇ
ਹਾਰਟ ਸੈਂਟਰ, ਦਸਮੇਸ਼ ਨਗਰ,
ਸੰਗਰੂਰ, ਸੰਗਰੂਰ,
ਪੰਜਾਬ - 148001

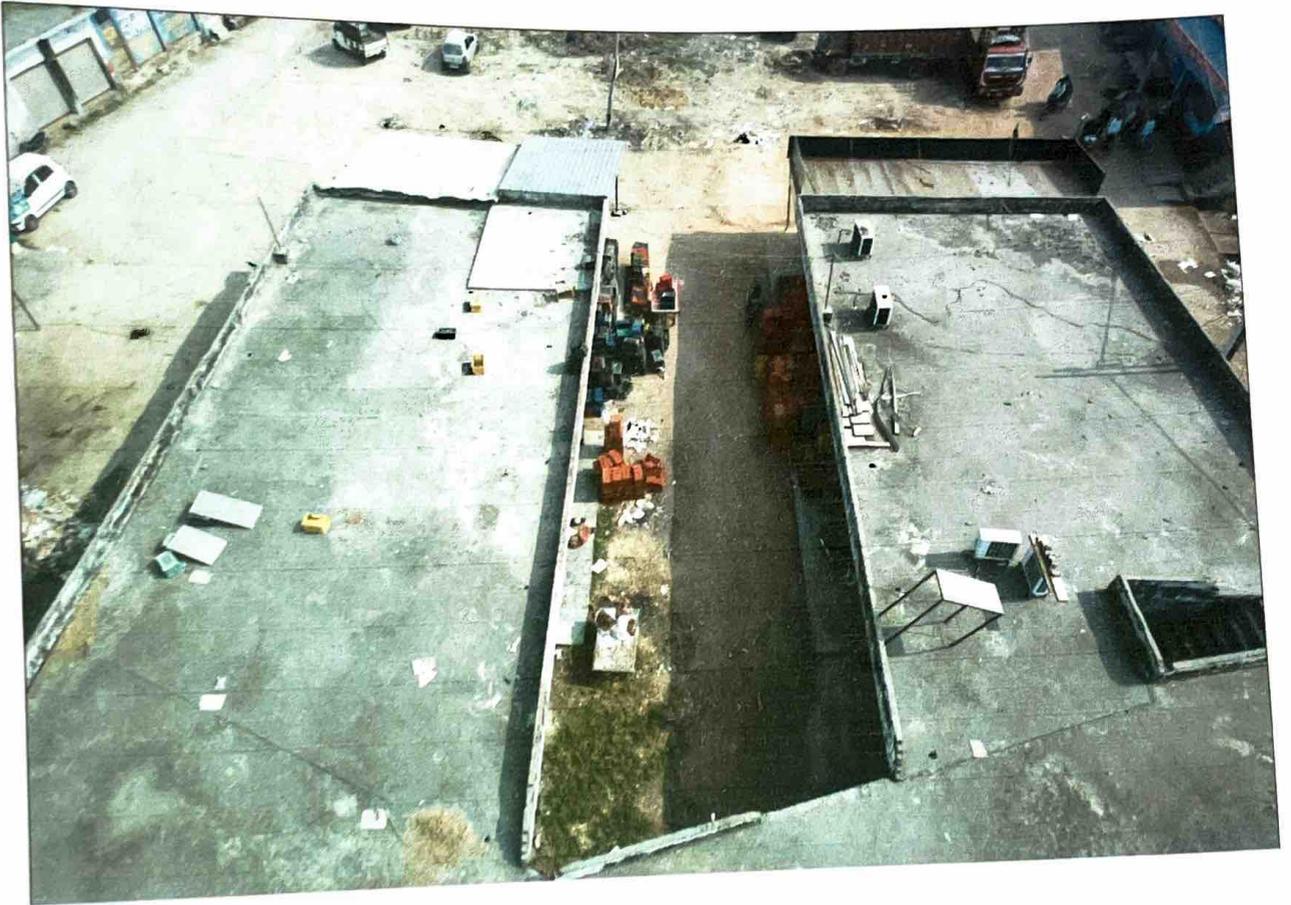
Address:

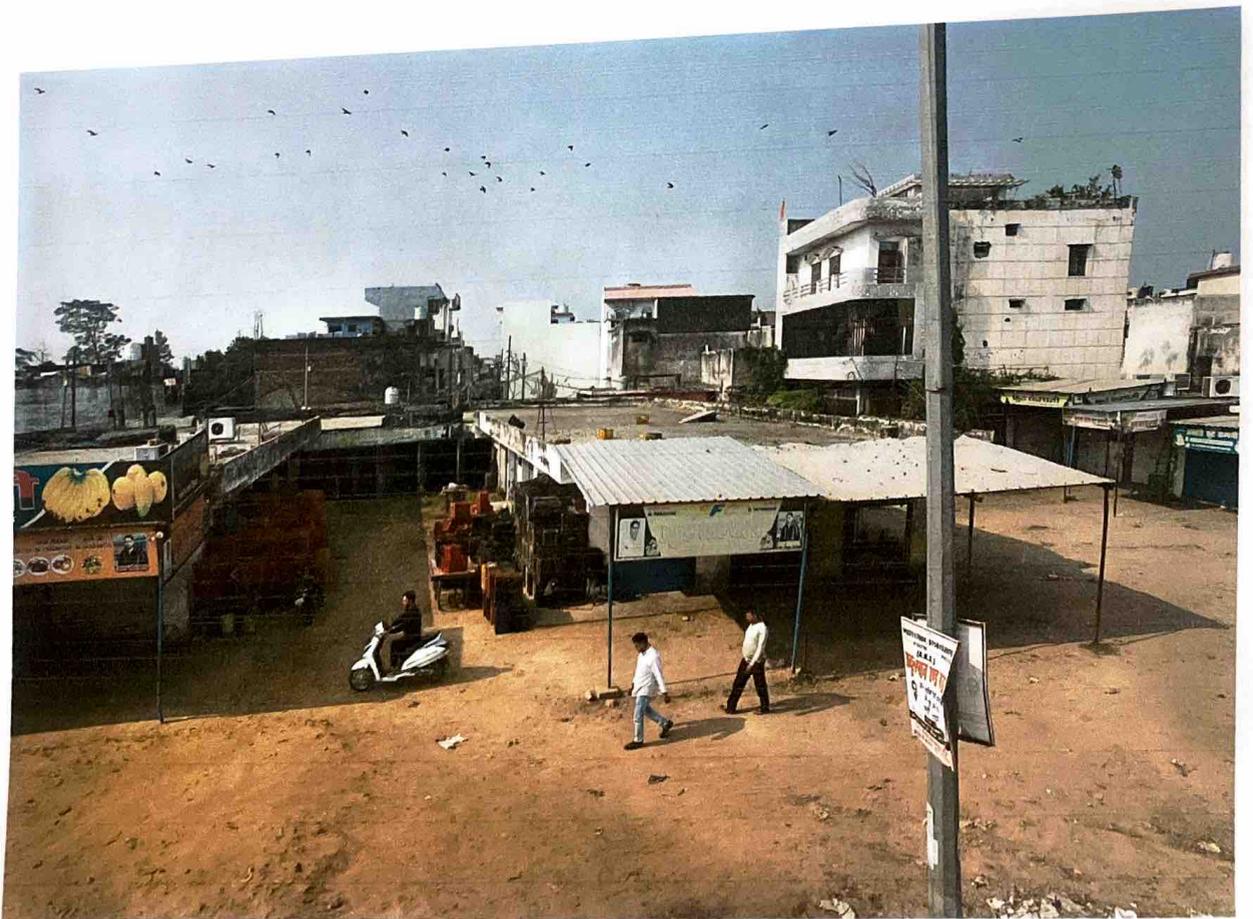
S/O. Ram Avtar Bansal, House
Number 207/A, Street Number 2,
Near Bansal Hospital and Heart
Centre, Dashmesh Avenue, Sangrur,
Sangrur
Punjab - 148001

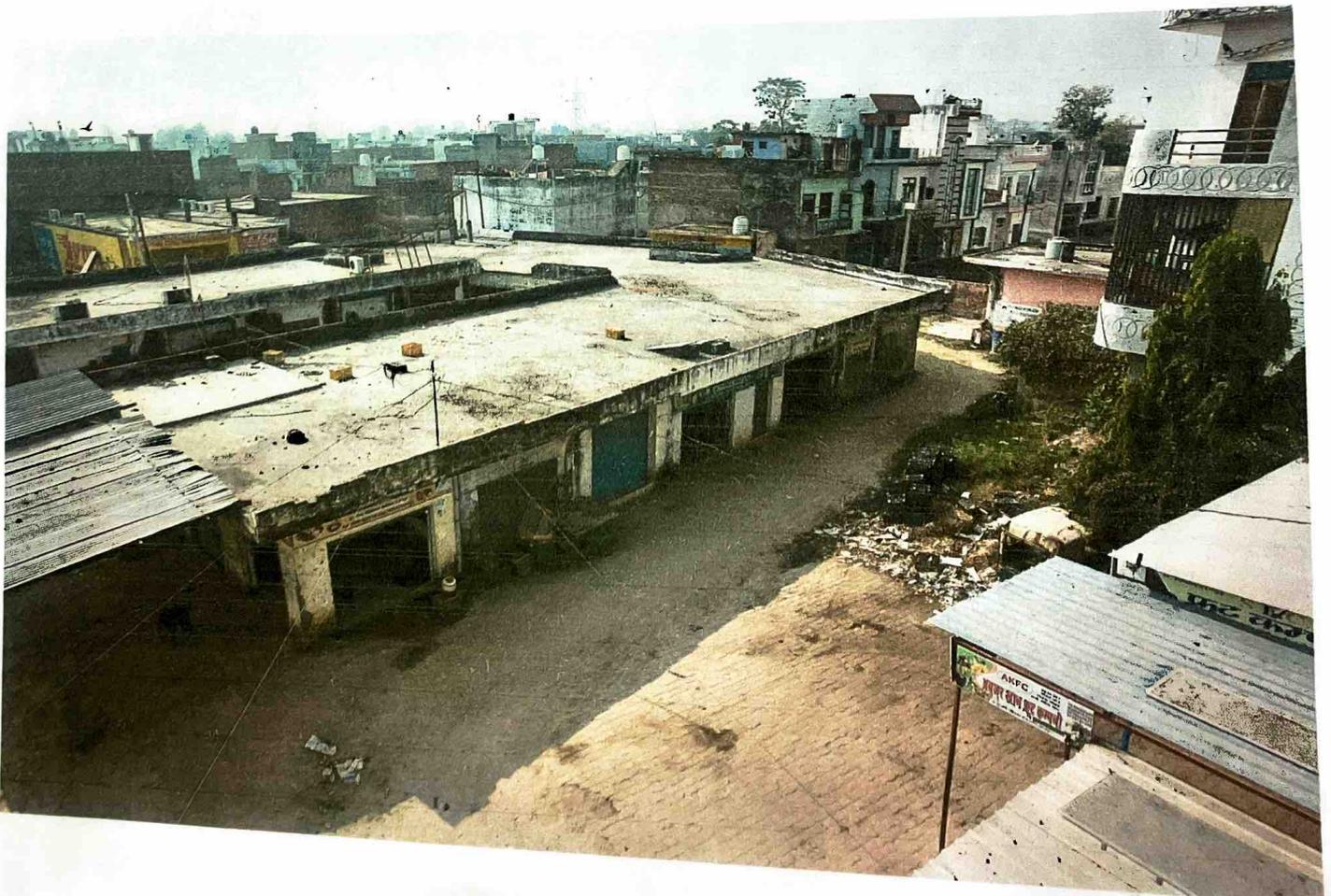
आधार-आम आदमी का अधिकार

Aadhaar-Aam Admi ka Adhikar

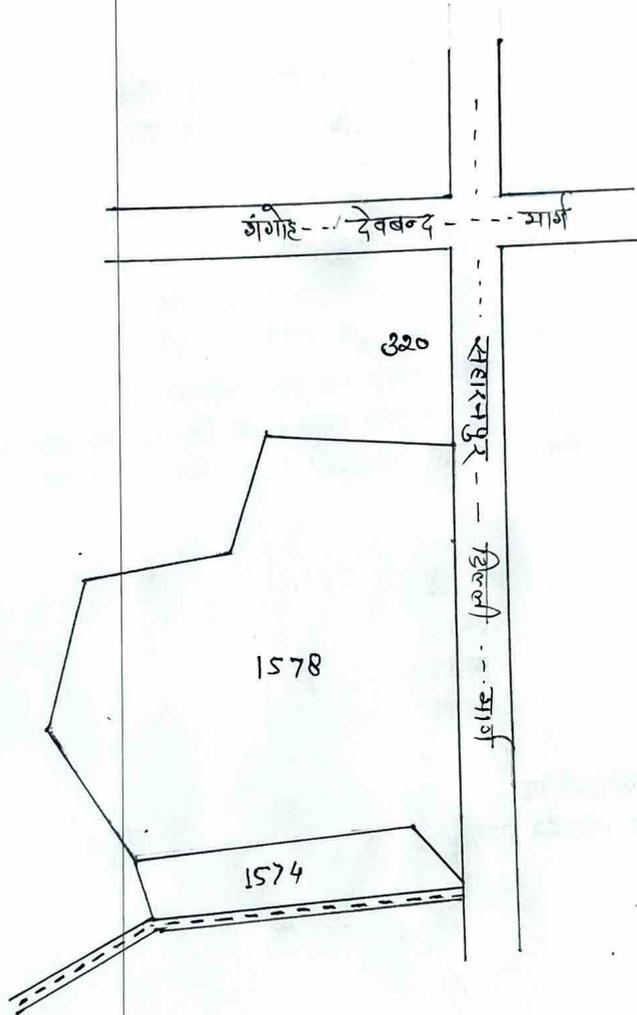
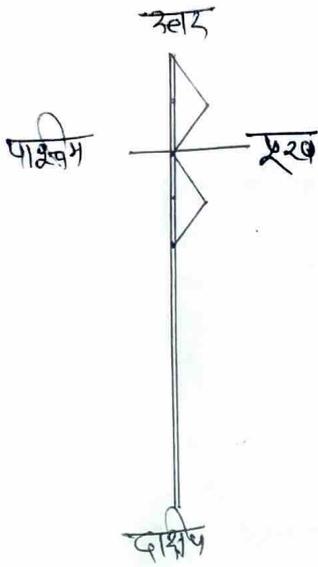








नक्शा नजरी वाकत खसरा नं० 1578 नानोता पट I अ.ह. नयी सीमा
परगना व तहसील व जिला रामपुर मन्दिहारन जिला सहरनपुर ।



वाद संख्या 224 सन 2025

श्रीमति नसीम बानो बनाम गुलशन चौधरी आदि।

05.08.2025

पत्रावली पेश हुई। वादिया की ओर से 6 ग 2 प्रार्थनापत्र मय शपथपत्र 7 शी2 प्रस्तुत करके याचना की गयी है कि बजरिये हुवमइमतानाई आरजी प्रतिवादीगण को इमताना फरमाया जावें कि प्रतिवादीगण वादपत्र के अन्त में वर्णित वादिया की सम्पत्ति ए०बी०सी०डी० में वादिया के शांतिपूर्ण मालिकाना कब्जे व दखल व में कोई रूकावट आदि स्वयं या दीगर एजेन्सी द्वारा प्रत्यक्ष या अप्रत्यक्ष रूप से करके कोई हस्तक्षेप ना करे ना करावे।

मुन्सरिम की आख्यानुसार प्रस्तुत प्रकरण में प्रतिवादीगण की ओर से कोई कैविएट नहीं है।

वादिया ने अपने प्रार्थनापत्र 6 ग 2 के समर्थन में सूची 11 सी से एक किता सत्यप्रतिलिपि बैनामा दिनांकी 20.03.1987 एवं नकल असेसमेंट नगर पंचायत नानौता दाखिल किया गया है।

सुना तथा पत्रावली का अवलोकन किया है।

अवलोकन से विदित है कि वादिया ने अपने प्रार्थनापत्र में कथन किया है कि वादपत्र के अन्त में दी गयी सम्पत्ति ए०बी०सी०डी० आवासीय प्लाट का पंजीकृत बैनामा दिनांकित 20.03.1987 से मालिक काबिज चली आती है। वादिया द्वारा अपने वादपत्र में कथन किया गया है, की उक्त सम्पत्ति ए०बी०सी०डी० को खरीदने के उपरांत समय समय पर अपनी मेहनत से 6 दुकानात व मकान का निर्माण किया, जो वादिया के शांतिपूर्ण कब्जे व इस्तमाल में चले आ रहे हैं, तथा सम्पत्ति वर्णित वादपत्र पर निर्मित दुकानात व मकान पर वादिया का नाम नगर पंचायत नानौता में वर्ष 1995 से लगातार दर्ज चला आता है, जिसका नगर पंचायत नानौता में भवन नंबर 1/1551, 1/1538, 1/1539, 1/1550, 1/1548, 1/1545, 1/1542 है। अपने कथनों के समर्थन में वादिया द्वारा विवादित सम्पत्ति का पंजीकृत बैनामा दिनांकित 20.03.1987 की सत्यापित प्रति कागज सं. 12 सी1 दाखिल किया गया है। जिसके अवलोकन से विदित है कि वादिया द्वारा एक प्लाट श्रीमती प्रवेश कुमारी पत्नी धर्मपाल से क्रय किया गया था। वाद पत्र में दर्शित नक्शा नजरी की चौहद्दी बैनामा दिनांकित 20.03.1987 से मिलान करती है। विवादित सम्पत्ति ए०बी०सी०डी० की वर्तमान चौहद्दी पूरब में दिल्ली-सहारनपुर रोड, पश्चिम में सम्पत्ति अशफाक आदि, उत्तर में दुकान अमित, दक्षिण में गली अंकित है। वादिया द्वारा नगर पंचायत नानौता द्वारा जारी नकल असेसमेंट वर्ष 1995 से 2025 तक की सत्यापित प्रति कागज सं- 13 सी1 प्रस्तुत की गयी है, जिसमें विवादित सम्पत्ति के मालिक के रूप में कॉलम नंबर- 7 में वादिया का नाम अंकित है। अतः वादिया विवादित सम्पत्ति पर प्रथम दृष्टया मालिक व काबिज प्रतीत होती है। वादिया द्वारा कथन किया गया है कि प्रतिवादीगण वादिया को धमकी दे रहे हैं कि वह वादिया को जायदाद जैल से बेदखल कर वादिया के शांतिपूर्ण कब्जे व दखल में हस्तक्षेप करके विवादित सम्पत्ति पर अवैध कब्जा करेंगे। वादिया द्वारा प्रतिवादीगण को विवादित सम्पत्ति पर अवैध कब्जा निषेधित किये जाने हेतु वादिया द्वारा स्थायी निषेधाज्ञा के अनुतोष हेतु यह वाद संस्थित किया गया है। वादिया एक 75 वर्ष की वृद्ध महिला है। अतः प्रस्तुत प्रकरण आवश्यक प्रकृति का प्रतीत हो रहा है। यदि प्रस्तुत मामले में वादिया को कोई अनुतोष नहीं दिया गया तो वादिया के वाद लाने का उद्देश्य विफल हो सकता है। अतः ऐसी स्थिति में विवादित भूमि को सुरक्षित व संरक्षित रखने के आशय से अन्तरिम निषेधाज्ञा का आदेश न्यायोचित होगा।

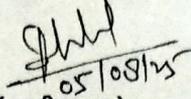
मात्रीय उच्चतम न्यायालय द्वारा विनिश्चय राम रामेश्वरी देवी बनाम निर्मला देवी 2011(8) एस.सी.सी. 249 के प्रकाश में तथा मामले के तथ्य एवं परिस्थितियों में निम्नांकित आदेश पारित किया जाता है-

1. प्रतिवादीगण को आदेशित किया जाता है कि नियत तिथि तक वादपत्र के अन्त में वर्णित विवादित सम्पत्ति आवासीय प्लाट ए०बी०सी०डी०स्थित वाके मौहल्ला शेखजादगान, कस्बा नानौता परगना व तहसील रामपुर मनिहारान जिला सहारनपुर (जिसका नगर पंचायत नानौता में भवन नंबर 1/1551, 1/1538, 1/1539, 1/1550, 1/1548, 1/1545, 1/1542 है) में वादिया के शांतिपूर्ण कब्जे में कोई व्यवधान प्रत्यक्ष या अप्रत्यक्ष रूप से न करे ना करावे।

2. उपर्युक्त आदेश तभी प्रभावी होगा जब वादिया इस आशय की अपडरटैकिंग शपथपत्र के साथ दाखिल करे कि यदि भविष्य में उसका दावा गलत पाया जाता है तो वह बाजार मूल्य पर प्रतिवादीगण को एकपक्षीय अस्थायी निषेधाज्ञा से हुयी असुविधा/ क्षति हेतु क्षतिपूर्ति प्रदान करेगा।

Al

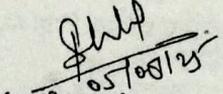
3. वादिया आदेश 39 नियम 3 का अनुपालन अबिलम्ब करें।
उपर्युक्त का पालन न किये जाने अथवा वादिया द्वारा प्रार्थनापत्र 6 ग 2 की सुनवाई में हीलाहवाली किये जाने पर एकपक्षीय अस्थायी निषेधाज्ञा का आदेश निरस्त कर दिया जायेगा।
पत्रावली वास्ते आपत्ति/ सुनवाई 6 ग 2 दिनांक 04.09.2025 को पेश हो



(आशीषानन्द)

सिविल जज (जू.डि.)/जे.एम.
देवबन्द, सहारनपुर।

बादह- वादिया की ओर से प्रार्थनापत्र 8 सी2 अमीन परवाना जारी किये जाने हेतु प्रस्तुत किया गया है। सुना तथा पत्रावली का अवलोकन किया न्यायहित में अमीन परवाना जारी हो। अमीन नियत दिनांक तक विवादित सम्पत्ति के सम्बन्ध में पक्षकारों पर तामील कराते हुए मौके का नक्शा नजरी तैयार कर अपनी आख्या नियत दिनांक से पूर्व न्यायालय में प्रस्तुत करे।



(आशीषानन्द)

सिविल जज (जू.डि.)/जे.एम.
देवबन्द, सहारनपुर।

